3

CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK

Original Application No. 260/00147 of 2015 Cuttack, this the 30th day of March, 2015

CORAM HON'BLE MR. R. C. MISRA, MEMBER (A)

Mutyalu Sahu,
(Ex-MTS) aged about 63 years,
S/o Radhakrushna Sahu,
Vill- Depha Sahi (Dandakaranya),
At-NAC-Koraput, Dist- Koraput.

...Applicant

(Advocates: M/s. S.Mohanty, B. Biswal, S.C.Mohanty)

VERSUS

Union of India Represented through

- Secretary,
 Department of Posts,
 Dak Bhawan, New Delhi.
- 2. C.P.M.G., Orissa Circle, P.M.G. Square, Bhubaneswar, Dist- Khurda.
- 3. Post Master General, Berhampur Region, At/PO/PS- Berhampur, Dist- Ganjam.
- Sr. Superintendent of Post Offices, O/o Sr. Superintendent of Post Offices, Koraput Division, Jeypore (K), Pin-764001.
- 5. Director of Accounts, Postal, At/PO/PS- Cuttack-4.
- 6. Accounts Officer, (Cash) Office, G.M.T.D., BSNL, Koraput.

(Advocate: Mr. S. Behera)

... Respondents

ORDER (ORAL)

R. C. MISRA, MEMBER (ADMN.):

Heard Mr. S.Mohanty, Ld. Counsel for the Applicant, and Mr. S.Behera, Ld. Sr. Central Govt. Panel Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

- 2. Sri Mohanty submitted that the applicant who was appointed as Group-D employee in the year 1985 was given promotion to Group-C post as MTS in the year 2007. He has retired on reaching the age of superannuation on 31.05.2012, but after his retirement the Respondent authorities did not disburse the pension and other post retirement benefits on the ground that the applicant has not undergone the required training. However, the Respondents later on admitted that going through the training is not a prerequisite for release of the pension but even then they have not yet released pension and other retirement dues to the applicant. Mr. Mohanty further submits that the applicant has brought his grievance to the notice of the Sr. Supdt. of Post Offices, Koraput Division (Resp. No.4) in a representation, which he had made on 25.09.2014.
- The facts of the case reveal that even though a Govt. servant retired in the year 2012, what after a lapse of three years he has not been given his pensionary and other retirement benefits. Pension is a due which is a basic right of a retired employee and there should not be any delay in disbursement of pension and poursionary dues. Therefore, prima facie, it appears that Respondents have neglected in discharging their duty in this regard. However, since a representation is pending, which is stated to have not been disposed of, I direct Respondent No.4 to consider and dispose of the representation dated 25.09.2014 according to merit and pass a reasoned and speaking order within a period of one month from the date



of receipt of this order. If it is found that the applicant is entitled to pension and other retirement benefits, the same shall be released within a further period of two months from the date of disposal of the representation. However, the entire exercise shall be completed within a period of three months from the date of receipt of this order.

- 4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.
- On the prayer made by Mr. Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 4 by Speed Post for which he undertakes to file the postal requisites by 31.03.2015.

(R.C.MISRA)
MEMBER(Admn.)